

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2203
ANSWERED ON:24.07.2014
SCHOLARSHIP TO STUDENTS OF MINORITY COMMUNITY
Owaisi Shri Asaduddin;Sule Smt. Supriya Sadanand

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the present income limit of the family of Minority Community for the eligibility of pre and post matric scholarship;
- (b) whether the Government has reviewed the eligibility criteria keeping in view the consumer price index, low enrolment of minority students and to give boost to minority education in the country;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to review the scheme in the 12th Plan period;
- (e) if so, the details thereof and steps taken or being taken in this regard; and
- (f) the status of funds which were allotted by the Ministry towards the scholarship for meritorious students of minority communities, State/UT-wise?

Answer

MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA)

- (a): The present income limit of parents/guardian of students of notified minority communities from all sources for eligibility under Pre-Matric and Post-Matric Scholarship Schemes of this Ministry is Rs.1.00 Lakh and Rs. 2.00 Lakh per annum respectively.
- (b) to (e): The Scholarship Schemes of this Ministry have been continued in the 12th Plan period from the 11th Plan period without change in the eligibility criteria. However, this Ministry intends to harmonize the Pre-matric Scholarship at class IX and X to make it at par with the rates of scholarship for SC/ST students.
- (f): Tentative physical target State/UT-wise and Community-wise is allocated under Pre-matric and Post-matric Scholarship Schemes, there is no State/ UT-wise financial allocation. However, the fund released under Pre-matric and Post-matric Scholarship Schemes during the last two years State/UT-wise is annexed.